

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/179/2021

Dated this Wednesday, the 03rd day of March, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)

**Proceeding conducted through video conferencing with
the consent of the applicant's counsel.**

Chandrakant C. Mishra, Aged 58 years, O/o The CIT (Audit)-2, Aayakar Bhawan, Mumbai. R/o B-20 Sahakar Nagar, Near Satya Sai Baba Temple, Mahakali Caves Road, Andheri (East), Mumbai 400 093.

Contact: 9920292729, Email Id: cmishra846@gmail.com. - Applicant
(By Advocate Shri Rajeev Kumar)

Versus

1. Union of India through Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi 110 001.
2. Principal Chief Commissioner of Income Tax, Room No.321, Aayakar Bhawan, M.K. Road, Mumbai – 20.
3. Additional Commissioner of Income Tax (HQ) Personnel, O/o Principal Chief Commissioner of Income Tax, 3rd Floor, Aayakar Bhawan, M.K. Road, Mumbai 400 020. - Respondents

ORAL ORDER

Present:

Advocate Shri Rajeev Kumar for the applicant.

2. Heard him. He submits that the applicant is a handicapped person and as per the earlier certificate of his physical disability, the disability was 30% because of that he was not granted disability allowance. However, because of subsequent certificate of his physical disability of 59% as certified on 15.06.2019, the respondents are now considering restoring his disability allowance. About this consideration of his case, the applicant has learnt only after filing of this OA.
3. In view of this submission, the OA is disposed of at admission stage with direction to the respondents to consider the applicant's representation dated 13.11.2019 submitted to Principal Chief Commissioner of Income Tax, Aayakar Bhawan, Mumbai along with a copy of this OA as per the applicable relevant rules and instructions on the subject of grant of disability allowance and decide his request within two months from the date of receipt of certified copy of this order and thereafter communicate the order to the applicant.
5. With this, the OA is disposed of.

(Dr. Bhagwan Sahai)
Member (Administrative)

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